

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO-670**  
TO BE ANSWERED ON 08/12/2023

**ANOMALY IN INSURANCE CLAIM AMOUNT**

670 Dr. Anbumani Ramadoss:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government is aware that farmers received minimal insurance claim amount and the anomalies of claim amount ranging from ₹10 to ₹1,000/- an acre for their crop loss;
- (b) if so, the details thereof;
- (c) whether Government has any proposal to increase the minimum claim amount (at the least ₹10,000/- an acre) for crop loss; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE  
(SHRI NARENDRA SINGH TOMAR)

(a) to (d): The Pradhan Mantri Fasal Bima Yojana (PMFBY) is mainly implemented on 'Area Approach' basis. Admissible claims are worked out and paid directly to the insured farmer's account by the insurance companies through National Crop Insurance Portal (NCIP) using Public Finance Management System (PFMS) based on the season-end yield data, furnished to the concerned insurance company by the concerned State Government and claim calculation formula envisaged in the Operational Guidelines of the scheme.

However, losses due to localized risks of hailstorm, landslide, inundation, cloud burst & natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains & hailstorms are calculated on individual insured farm basis. These claims are assessed by a joint committee comprising representatives of State Government and concerned insurance company.

As per provisions of the scheme, after getting the individual farm level claims, farmers are also eligible to get claims under season-end claims, if season end claims are more than the claims already paid under individual farm level claims. However, for the benefit of farmers, refund of claims is not required from the farmers, if the season-end claims are less than the individual farm level claims already paid to farmers.

Reports of farmers getting paltry sum of insurance claims in some States are factually wrong as most of them are claims against one of the application or part of the total area. Further, only part claims for localized calamities are disbursed first and they are still eligible for more claims based on the season-end yield data submitted by the State Government. At present, no proposal to change the claim calculation method under the scheme is under consideration.

\*\*\*\*\*